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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. NO.66 OF 2013
Cuttack the 14th day of February, 2013

CORAM
HON'BLE MR. R.C. MISRA, MEMBER (A)

Kshetramohan Bhoi,
aged about 43 years,
S/o. Late Sarat Chandra Bhoi,
At/P.O-Kandha Kelgaon, P.S-Saintala,
Dist-Bolangir, at present working as
Supervisor/NT/OTS Ordnance Factory,
At/Po-Badmal,
Dist-Bolangir-767770.

...Applicants

(Advocate: Mr. A.C. Behera)

VERSUS

Union of India Represented through

1. Secretary to Government of India,
Ministry of Defence, DHQ Post Office,
New Delhi-10001.
2. Director General,
Ordnance Factory Board,
10-A, Saheed Khudiram Bose Road,
Kolkotta-700001.
3. The General Manager,
Ordnance Factory, At/Po-Badmal, P.S-Saintala
Dist-Bolangir-767770.
4. Purendra Kumar Dora,
At present working as CM/NT/OTS,
PO. No.922451, P.S. Section,
At- Ordnance Factory at Badamal,
Po-Badmal, P.S-Saintala,Dist-Bolangir-767770.

... Respondents

(Advocate: Mr. G. Singh)

ORDER(Oral)

HON'BLE MR. R.C. MISRA, MEMBER (A)

Heard Shri A.C.Behera, learned counsel for the applicant and Shri G.Singh, learned Addl.Central Government Standing Counsel appearing for Respondent Nos. 1 to 3. It has been submitted by Shri Behera that the applicant has made a representation to the General Manager, Ordnance

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Factory, Badmal, Balangir (Res.No.3) regarding denial of promotion against S.T. vacancy. In fact he has made a representation on 21.8.2012 (Annexure-A/3) and since it did not evoke any response, he has filed another representation dated 11.1.2013 Annexure-A/5).

2. Therefore, in the fitness of things, without entering into the merit of the matter, I direct the General Manager, Ordnance Factory, Badmal (Res.No.3) to consider and dispose of the pending representation at his level, if the said representations are still pending, within a period of sixty days from the date of receipt of this order and communicate the decision thereon to the applicant.

3. Send a copy of this order along with copy of the paper book to Res.No.3 at the cost of the applicant. Requisites for the purpose be filed within three days.

4. Free copies of this order be made over to the learned counsel for the parties.


(R.C. MISRA)
MEMBER(A)

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